SHRI P. C. SETHI : I move :

"That the Bill, as amended, be passed."

MR. DEPUTY-SPEAKER : The question is :

"That the Bill, as amended, be passed."

*The motion was adopted.*

---

16.05 Hrs.

## MOTION RE : REPORT OF THE STUDY TEAM ON PROHIBITION

MR. DEPUTY-SPEAKER : We now take up the motion on the Report of the Study Team on Prohibition.

SHRI MANUBHAI PATEL (Dabhoi) : I move :

"That the Report of the Study Team on Prohibition, laid on the Table of the House on the 2nd June, 1964, be taken into consideration.'

This Report which was submitted on the 15th April, 1964 and laid on the Table of the House on 2nd June, 1964, has not been considered for six years, which is a surprise to us. This Report was submitted by a Study Team which was appointed by the Government itself. Not only that, the name of Justice Tek Chand was suggested by the former Chief Justice of the Supreme Court Shri S. R. Das and it was on his advice that this study team was appointed under the Chairmanship of Justice Tek Chand on 29th April, 1963. There were specific terms of reference. I am referring to this because it was not the programme of some non-official agency, it was the programme of the Government. Today also the same position stands good that Government is committed to this programme. This is not the programme of anyone party, it is not the programme of the Government alone, it is a national programme, and the whole ediffice of our Swaraj was eracted on the foundations of four pillars, one of which was the programme of Prohibition.

This Study Team under the Chairmanship of justice Tek Chand came into existence after a long history, and it was the logical conclusion of the consistent steps taken by the Government from long back. It was in 1954 that the Government of India appointed a Committee under the Chairmanship of Shri Shriman Narayan whose recommendations were accepted by the House unanimously by a Resolution on 31st March, 1956. That Resolution was :

"This House is of opinion that prohibition should be regarded as an integral part of the Second Five Year Plan and recommends that the Planning Commission should formulate the necessary programme to bring about nation-wide Prohibition speedily and efficiently."

So, as a result of that Committee's recommendations and the Resolution of this sacred House adopted unanimously, the programme was accepted as an integral part of the Second Five Year Plan.

16.06 HRS.

[SHRI SHRI CHAND GOYAL *in the Chair*]

In the Second Five Year Plan, Chapter XIX, paragraph 20 says :

"In pursuance of these suggestions, State Governments have been requested to evolve phased programmes and at the same time to ensure that the programme for implementing the policy of Prohibition is drawn up with a view to completion within a reasonable time. The policy of Prohibition was discussed on a non-official Resolution by the Lok Sabha which passed the following Resolution on 31st March, 1956 (quoted above. The Resolution was accepted by the Government of India."

It did not stop there. It went further, and in the Third Plan it was observed :

"In pursuance of this Resolution, a number of recommendations were made in the Second Five Year Plan. It was pointed out that Prohibition had already been accepted as a Directive Principal in in the Constitution and there was need to

adopt a common national approach towards it."

State Governments should draw up their own phased programmes along lines broadly agreed for the country as a whole, and there should be provision for constant review and assessment.

As a first step, it was suggested that a advertisements and public inducements relating to drinks should be discontinued and drinking in public premises, (hostels, hotels, restaurants, clubs, etc.,) and at public receptions should be stopped. A series of other steps to be taken subsequently were also suggested. some of the steps were as under :

"1. Progressive reduction in the number of liquor shops both in rural and urban areas;

2. Closing of liquor shops for an increasing number of days during the week;

3. Reduction of quantities supplied to liquor shops;

4. Progressive reduction in the strength of distilled liquor produced by distillers in India;

5. Closing of shops in and near specified industrial and other development projects areas;

6. Removal of shops to places away from the main streets and living quarters in towns and villages;

7. Taking active steps to encourage and promote the production of cheap, healthy soft drinks;

8. Assistance to voluntary agencies in organising recreation centres; and

9. Inclusion of prohibition as an item of constructive work in community development areas and in social welfare extension projects."

This was again accepted in the third Five Year Plan. Then came the Tek Chand Committee Study Team appointed by the Planning Commission. It was attended by the then Prime Minister, Shri Jawaharlal Nehru, the Home Minister, Shri Lal Bahadur Shastri, the then Finance Minister, Shri Morarji Desai and the whole Planning Commission. They decided to appointed that team, which was appointed by the Government and which came out with a very studied, useful and massive report of nearly 548 pages in two volumes and 45 chapters and 265 recommendations. They made valuable recommendations. After that, time and again, we have demanded on the floor of the House that at least this report should be taken up for consideration. What is the Government going to do about the sacred promises given by them? Government had appointed one after another study team and it was the logical conclusion of all those study teams that, on a decision taken by the Government, the Tek Chand Committee came into existence.

Justice Tek Chand, as I referred to just now, was suggested by the then Chief Justice of the Supreme Court, Shri Das. Justice Tek Chand was then the Chief Justice of the Punjab High Court, and he, as a judicial man, without any prejudice or bias, made a very constructive approach to the problem, and with the terms of reference which were given by the Government of India, prepared this report.

I will just quote only two terms of reference because that is relevant when we will be discussing the report The third term of reference was: "To advise as to how better implementation of the Prohibition Programme could be ensured through official and non-official agencies." So, this term of reference was pertaining to the implementation of this programme: how better implementation of this programme could be done by the official and non-official agencies; both agencies. It was not only the non-official agencies. Another term of refrence was "to study the financial aspects of the Prohibition Programme both in regard to the actual loss in excise revenue and the cost of enforcement." Why I am referring to these two terms is, nowadays, due to the lukewarm attitude of of the Government in not encouraging this programme of implementation of prohibition, some States have taken it as a fashion

[Shri Manubhai Patel]

to argue on these points. They say in the implementation of the programme, especially the Central Government is finding an excuse that it is a State subject. "It is not our subject in the State. To us it is a question of excise revenue." How false both these arguments are will be dealt with further.

As regards the question whether it is a State subject or not, I may very humbly submit that it is as wel the rlesponsibility cf the Central Government also. Prohibition is placed in the Directive Principles of State Policy under article 47. Therefore, it is as much the direct concern of the Government of India as of the State. Article 37 in Part IV specifically lays down that even though the Directive Principles are not justiciable, they are nevertheless fundamental in the governance of the country. This article concludes with the significant direction :

"it shall be the duty of the State to apply these principles in making laws." As regards the connotation of the word 'State', article 36 attributes to it the same meaning as in Part III. Article 12 in Part III defines State as the Government and Parliament of India and the Government and legislature of each of the States. Therefore, Central Government cannot escape its duty and shirk its responsibility in this regard. It is the primary duty of the Central Government to see that this programme is being implemented.

Regarding the second aspect of State revenue, I will just show how false is the argument put forward by the State Governments, some of whom have no faith in prohibition, but they are forced to do that and because they have no faith they are trying to mislead the country. The real position is this. The total excise revenue budgeted for 1969-70 for the States amounts to Rs. 159 crores. Considering that the consumer shells out Rs. 4 for every rupee which finds its way into the State coffers, the country's drinking bill stands at the colossal figure of Rs. 636 crores. With prohibition in force, the bulk of this amount will be available for many development projects and for the betterment of human life also.

Let me come to the experience of the two States—Gujarat and Tamil Nadu—where total prohibition is in force. Due to prohibition, they have not lost any excise revenue. On the contrary, they have gained much. The figures speak for themselves. In Gujarat, in 1960-61 sales tax was Rs. 916 lakhs and entertainment tax Rs. 56 lakhs. As against that, in 1966-67, in the course of six years—I am taking 1960-61, because Gujarat was separated at the time—sales tax rose to Rs. 31.28 crores and entertainment rose to Rs. 2.25 crores. In Tamil Nadu also, the progress is the same. In 1960-61 their sales tax collection was Rs. 16.32 lakhs, which rose to Rs. 4410 lakhs in 1966-67. In 1960-61 their entertainment tax was Rs. 190 lakhs which rose to Rs. 557 lakhs. These figures show that money saved in the pockets of drinkers due to prohibition is being utilised in other ways from which Government received this revenue. It is not that the State Governments lose revenue because of prohibition. On the contrary, they get more than what they got through liquor revenue. It also helps the people who are saved from drinking. With this background, I come to the report of the Tek Chand Committee study team. They have made as many as 264 recommendations. They have analysed this into 54 chapters in which they have made a special study of each aspect. They have gone into the details and I am sure a person with a studious mind who studies this report will be convinced beyond doubt that the recommendations in this report should be implemented.

SHRI ZULFIQUAR ALI KHAN (Rampur) : It is a matter of opinion.

SHRI MANUBHAI PATEL : It is a matter of national commitment. We are committed to this Programme. Not only Parliament but the whole country is committed to that. If anyone is opposed to the method of implementation of prohibition or the way to tackle illicit distillation or bootlegging, the Study Team has recommended certain steps which should have been implemented by now. But I am sorry to say that the government has not taken to it seriously. There is only one

Central Prohibition Board which meets perhaps once in two years. Otherwise, government have not taken any concrete steps by passing some legislation.

The Tek Chand Commission has made a special study as regards "Alcohol and the Armed Forces", "The Drinking Driver and Machinist", "Alcohol and Medical Science", "Illicit Distillation and illicit Tapping" and so on. They have classified drinking into four categories—misery drinking, occupational drinking, industrial drinking and, fourthly, conventional drinking which is the most dangerous one. Government officials and sophisticated people indulge in it as a fasion and it is being imitated by the youngsters and students thereby spoiling the whole generation. So, the Study Team have recommended certain steps in the case of government officers, which will be dealt with by one of my colleagues.

What I said about sophisticated people and government servants applies to public men and social workers also. I am not blaming one group or another group or one individual or another individual. But it is a matter of regret that there is public discussion of a Minister being drunk in a certain party or an M.P. being drunk in another party. They are being openly discussed and yet we have taken them lightly.

I would not go into the details of their recommendations. They have recommended, for instance, that the army should not be allowed to use contraband liquors, there should be a complete ban on drinking by drivers and that there should be no liquor shops within a ten mile limit of the national highways, the pilots of aircrafts should have alcoholometer test, the government servants should not be allowed to drink, if they are old they should be given permits but they should not be allowed to drink in public, the government servants conduct rules should be modified to give effect to this, the provisions of the Medicinal and Toilet Preparations Act should be amended to prevent misuse of quota and so on.

Then there are recommendations regarding the raising of the revenue. What was the principle which Gandhiji enunciated? So many social reformers and religious preachers were doing this work before. What was the difference between Gandhi and these people in the matter of doing this work? Gandhiji made it the duty of the State and devised the principle that State should not derive income out of liquor and, Sir, these governments on the same pretext and argument of revenue are either scrapping or relaxing prohibition. I want to quote here Pandit Jawahar Lal Nehru :

> "As I have stated before in considering prohibition the financial aspect is not important. A good things has to be done even at a cost. Not only does the health of a nation suffer from alcoholism but there is a tendency to increase conflicts both in national and the international sphere. I must say that I do not agree with the statement that is sometimes made—even by our ambassadors—that drinks attract people to parties and if there are no drinks served people will not come. I have quite frankly told them that if people are only attracted by drinks you had better keep away such people from our missions .... I do not believe in such kind of diplomacy which depends on drinking and if we have to indulge in that kind of diplomacy other have much more training in it and are likely to win."

Sir, even after the submission of the report of study team no concrete steps is being taken. On the contrary there is lip-sympathy. So many deputations have waited on the Prime Minister and so many memoranda submitted to her but all the time other arguments are being put forward—arguments regarding difficulties of implementation. When the Government is committed to the programme it should come out boldly and, I hope, Government will take this report into consideration at the earliest and implement it in toto. Though I differ with two or three recommendations of the study team yet I would urge upon the Government to implement the recommendations of the study team if the Government is really honest and true to the commitment to which it is committed.

SHRI PILOO MODY (Godhra) : Sir, before I speak on this rather formidable mo-

[Shri Piloo Mody]

tion which is being supported by such formidable people I sincerely wish that I could have had an opportunity of having a drink before facing my formidable friends here. I must make it clear that I was extremely disappointed to see my friend, Shri Morarji Desai, lose his afternoon sleep and come here this afternoon to listen to the debate on prohibition. A great deal has been said in such a reasonably animated way by my friend, Shri Manubhai Patel, that I am almost persuaded to accept what he said. As I said, almost persuaded, but I do not know what I will do when the sun goes down this evening and I have to look myself in the mirror and find that I do not like what I see.

There is something that one has to understand about basic human nature. Whatever is prohibited is alluring. This is what man is all about. Every human being has his selfishness, his malice and his avarice. He has all the baser insincts of humanity and one of them is to eat the forbidden fruit. I believe, the people who have read history, even before the Mughals and before the Era of Christianity, all the way back to Adam and Eve, they will find that the sins that we are all responsible for were as a result of the original sin of having tasted the forbidden apple. I think, human beings have not changed in this millennium. Therefore, I would like to emphasize over and over again that we must recognise this basic human frailty. Those who violate it, those who do not understand it, necessarily end up by paying the price.

I am not against or for prohibition in that sense. But I am against anything which tends to lower humanity in its own eyes. I am against anything which, as a result of observing the law or breaking it, will reduce the morality of a nation as a whole. I think, the prohibition law, wherever it has been enforced, has done exactly this.

Take the case of the U.S.A. I am sure, this has been said before. But it requires a certain grip, a certain gumption, to realise where we have erred, where we have made mistakes, and it requires to understand that human nature will go on pursuing the forbidden fruit. Then, you take the example of Sweden. There used to be a great deal of Pornographic literature, blue books and blue films in Sweden. The moment they decided to turn it into an open society, the sale of these books is reported to have come down.

SHRI ASOKA MEHTA (Bhandara): Denmark, not Sweden.

SHRI PILOO MODY: My hon. friend Shri Asoka Mehta has added another country to my list.

SHRI ASOKA MEHTA: Denmark, not Sweden.

SHRI PILOO MODY: I am sorry, Denmark.

Then, there is another problem that has recently plagued us. Take domestic servants. We never had any problem with domestic servants in the past. Now that liquor, the illicit type of liquor, is so readily available, it has become so injurious to health, and it has made it impossible to find a domestic servant who will not indulge himself purely because it is forbidden. If I were to describe some of the things that the illicit liquor is made out of, including garbage, gutter water, tinctures and shoe polish, it is enough to upset anybody's stomach and those who indulge in this and cannot help themselves, their health within a few years will be beyond redemption.

On the other hand, you think of the natural juices that are available from toddy and other types of fermentation—things, like, bear, cider and other non-alcoholic drinks like apple juice and things like that. They ought to be made available cheaply instead of attracting the heavy taxes that these beverages attract."

My hon. friend, Shri Manubhai Patel quoted Gandhiji saying that Gandhiji was against the State making any revenue out of alcohol. I think, it was an excellent idea. Therefore, I suggest that all excise duties should be removed from all alcoholic drinks and may be even those who manufacture them should be exempt from income-tax and their companies exempt from corporate tax, and anybody having anything to do with drink should have a tax-holiday as long as he promises to continue to drink. *(Interruption)*

I think that temperance is certainly to be encouraged.

DR. SUSHILA NAYAR (Jhansi): Drinking is to be encouraged, not temperance!

SHRI PILOO MODY: I am sorry Dr. Sushila Nayar insists that drinking is to be encouraged.

This book has made halfbaked psychological remarks about temperance and social drinking. But temperance is desirable in my opinion about drinking above all subjects and I see no reason why one should not increase and enhance the educative process which will make people drink in moderation. If the amount of money that is supposed to be lost out of prohibition plus all the money that is supposed to have been made because of prohibition, can only be diverted into making community life more congenial, into more recreation, into a community activity, into amusement for the people, I think that a great deal of social mat aspects and evils of drinking would disappear.

As a result of prohibition, one thing has happened in this country and that one thing is bottlegging. There is no law in this country that we can make which is strong enough, which is violent enough to deal with bottlegging. I maintain this is the worst aspect of Indian society today because bottlegging is easy money. It is money made without much work. It is easy money in the sense that the Police connive at it, that the Police can have their share as a result of it. It is easy money because the local authorities also oblige. It is easy money because it has its own Police force and its own Penal Code which is presided over by hoodlums. Finally, the same operators have a certain political influence in this country, far out of proportion to what it should be. I charge that politicians and Ministers of Government are hand in glove with these bootleggars who not only deliver goods but also deliver votes and very often the notes. And the notes that the bootleggars deliver are not the one rupee, two-rupee and ten-rupee notes which you and I carry in our pockets, they are of the larger denominations.

Sir, why does a man drink? He drinks because it is a social habit. He drinks—I drink for instance because it is easier to say 'Yes' when my host offers me a drink than to say 'No'. I would confess that in spite of everything I may say, I am finally a non-drinker. If I do not have a drink for six months, I would not care because from my very childhood, drink was available to me, available at any time and in any quantity that I wished to drink with the result that I do not find it necessary that every time I see a bottle, I have to empty it. Therefore, it is a social habit which makes life a little more relaxed, conversation a little more relaxed and human association a little more relaxed.

I would like to tell you a story. Once I was invited to a dinner by a Cabinet Minister of the Government here. The invitation was for dinner at 7-30. Knowing what these affairs are like knowing what I would get to eat, I am guilty of having accepted another dinner invitation and I told my second host that I would arrive there by 9-30 thinking that that would be early enough for me to reach there and late enough for me to leave my first party. I arrived at the Minister's at 2 minutes past 7.30 when everybody was at the dinner table and dragging my feet and being the last to leave, I was pushed out of the house at 8-15 which meant that I had a whole hour in which I did not know what to do. Under such circumstances I had to go to the Oberoi Intercontinental and have a couple of drinks before I could make the second dinner on time. I stress this point only to show that because there was no drinking at the first party people ran out of talk! .... (*Interruption*). The reason why I was saying this is that the whole process of human association is inhibited as a result of not having been relaxed as a result of a certain degree of fluidity in the system. In conclusion I would like to say. I don't care whether you have prohibition or you don't have prohibition, but I insist that even if you have prohibition a drink must be available. If you insist on having prohibition you will have to face the responsibility of having bottleggers. I will not tolerate bootleggers, because, I think, they are at the root of all the corruption of modern society in India. Thank you.

श्री अ० सिं० सहगल (बिलासपुर) : सभापति महोदय, मैं आप को बतलाना चाहता हूं कि लिकर से किस तरह आमदनी होती है। इस के लिये सरकार के बहुत से तरीके हैं लेकिन यह मानी हुई बात है कि जब सरकार को गलत तरीके से सलाह दी जाती है कि शराब से किस तरह से रेवेन्यू को बढ़ाया जाय तो उस से लोगों को बहुत नुकसान होता है। उस का असर लोगों के स्वास्थ्य पर ही नहीं पड़ता है, उन के मन, व्यवहार तथा दूसरी चीजों पर भी पड़ता है। जहां तक रेवेन्यू का सवाल है मैं आप से कहना चाहता हूं कि "दि स्टोरी आफ लिकर रेवेन्यू" में लार्ड चेस्टरफील्ड ने क्या कहा है। मैं आप की आज्ञा से उन के शब्दों को कोट करना चाहता हूं :

This matter deserves to be examined from moral as well as a material angle. Liquor revenue may be considered from ethical as also the economic points of view.

Lord Chesterfield speaking against revenues from drunkenness and vice delivered a speech in the House of Lords on February 21, 1743. The beauty of his language and the cogency of his arguments has not suffered by passage of over two thousand years. Some of his thoughts are so sublime and are so worthy of remembrance that I would like to share them with you.

इस के साथ ही मैं आप को यह भी बतलाना चाहता हूं कि रेस्ट्रिक्शन आफ मैनकाइंड से लोगों के ऊपर उस का क्या असर पड़ता है। इस के सम्बन्ध में मैं विदेशों के लोगों की राय भी रखना चाहता हूं और खासकर लायड जार्ज को कोट करना चाहता हूं। लायड जार्ज कहते हैं कि :

David Llyod George, the British Statesman and Prime Minister of Great Britain during World War I had definite and well considered views on the drink question. Speaking at Manchester on October 23, 1895, he said : "Drink is the most prolific cause of pauperism, poverty and is not only contrary to the principles of liberty, but true liberty demands that the Government should take energetic and stern measure to suppress such a destructive trade."

शराब जो लोग पीते हैं, उनके बारे में सर विलियम ओसलर ने क्या कहा है, यह मैं अब कोट करना चहता हूं। उनका कहना है :

Sir William Olser said :

"Throw all the beer and spirits into the North Sea for a year and the people in England will be better off. It would certainly solve all the problems with which the philanthropists, the physicians and the politicians have to deal."

ये सब बातें उन लोगों ने कही हैं जहां शराब बड़े जोरों से पी जाती है। मेरे दोस्त अभी कह रहे थे कि वह थक गए थे और उन्हें जा कर दूसरे एक होटल में इसको पीना पड़ा। मैं अपने दोस्त से कहूंगा · · · ·

एक माननीय सदस्य : मिनिस्टर भी तो पीते हैं।

16.45 Hrs.

[MR. DEPUTY-SPEAKER *in the Chair.*]

श्री अ० सिं० सहगल : जो पीते होंगे, वे पीते होंगे। मैंने बहुत से देशों का दौरा किया है। यह हमारे प्रेस्टिज का सवाल है। शराब खोरी से हमारा प्रेस्टीज कम होता है। हमें अपने प्रेस्टीज को कम नहीं होने देना, इसको बढ़ाना है। इस वास्ते यह जो शराबखोरी है इसको आपको कम करना पड़ेगा।

मैं जानता हूं कि इस में रेवेन्यू का सवाल आ जाता है। महात्मा गांधी ने शराब से आमदनी के बारे में कहा था उसको आपको देखना होगा। महात्मा गांधी इस आमदनी के सख्त खिलाफ थे। इस में तो कुछ कहने

सुनने वाली बात नहीं है, कोई मतभेद वाली बात नहीं है। उनके कथन को हमें हृदय से मान्यता देनी चाहिये। उन्होंने इस विषय का गहन अध्ययन किया था। वह जानते थे कि जो इसका इकोनोमिक पहलू है, इकोनोमिक इशू है, इसको गवर्नमेंट को फेस करना होगा। लेकिन फिर भी वे शराबखोरी के खिलाफ थे। वे समझते थे कि शराबखोरी के चलते राष्ट्रीयता हम में पैदा नहीं हो सकती है, जागृति पैदा नहीं हो सकती है। हमें अपना जो हमारा ध्येय था उसको सामने रखना चाहिये। शराब से हम को दूर रहना पड़ेगा।

आल इंडिया कांग्रेस कमेटी ने इस विषय में समय समय पर जो प्रस्ताव पास किए, उनका भी मैं हवाला देना चाहता हूं। 1888 से ले कर बराबर कांग्रेस इसके बारे में प्रस्ताव पास करती आ रही है। 1926 में उसका सेशन गोहाटी में हुआ था, 1928 में कलकत्ता में हुआ था, 1931 में कराची में हुआ था और साथ साथ जो आल पार्टी कनवेंशन हुई थी और जिस ने स्वतंत्र भारत के लिए संविधान तैयार किया था, उसने भी प्रोहिबिशन के पक्ष में मत व्यक्त किया था।

लेकिन दुख की बात है कि हम ने उस ओर ध्यान नहीं दिया। कारण यही रहा कि इस में रेवेन्यू का सवाल इनवाल्व्ड था। सरकार कैसे चलेगी, यह सवाल सर्वोपरि रखा गया। मैं कहूंगा कि इस रेवेन्यू से आप सरकार न चलाइये। सरकार चलाने के लिए दूसरे उपाय खोजिये, दूसरे मदें खोजिये जहां से आपको पैसा मिल सके।

एक चीज तय है। श्री श्रीमन्नारायण की अध्यक्षता में जो कमेटी बनी थी 1954 में और जिस ने अपनी सिफारिशें आपको दी थीं उनको आपने 31 मार्च, 1956 को स्वीकार कर लिया था। तब एक रेजोल्यूशन भी पास किया गया था। इस रेजोल्यूशन को गवर्नमेंट द्वारा स्वीकार कर लिया गया था। इसके फलस्वरूप दूसरे प्लान के चैप्टर 29, पैराग्राफ 20 में इस का जिक्र किया गया था।

हमारे दोस्तों ने कहा है कि मिलिटरी वालों की क्या राय है इसको भी जान लेना चाहिये। इसका उल्लेख श्री श्रीमन्नारायण ने अपनी रिपोर्ट में किया था। उन्होंने कहा था कि तीनों चीफ्स आफ स्टाफ ने कहा है कि अगर नेशन इसको मान लेती है, प्रोहिबिशन के पक्ष में फैसला करती है तो वे भी जनता के साथ हैं और उसके साथ कंधे से कंधा मिला कर जाएंगे। यह मेरा विचार नहीं है, उन लोगों का विचार है।

लिकर कंजम्पशन किस तरह से बढ़ता जाता है, इसको आप देखें। यह डबल कैसे हो गया है, इसको आपको देखना चाहिये। 1958-59 में इंडियन मैनुफैक्चर्ड बीअर की 14,048,00 गैलन, कंट्री डिसटिल्ड 81,832,00 और कंट्री फरमेंटिड 1,75,823,00 गैलन सेल हुई। इसके मुकाबले में 1961-62 में इंडियन मैनुफैक्चर्ड बीअर की 19,173,00 कंट्री डिसटिल्ड की 1,09,679,00 और कंट्री फरमेंटिड की 4,62,538,00 गैलन सेल हो गई। इसका मतलब यह है कि

During the four years 1958-59 to 1961-62, the sale of different kinds of liquor has gone up from 27.6 million (2.76 crore) in 1958-59 to 60 million (6 crores) gallons.

मैं उस वर्ग से आता हूं जिस में लोग इस में डूबे हुए हैं। मैं समझता हूं कि डूबे हुए लोगों को इससे बाहर निकालना हमारा कर्तव्य है। इस वास्ते इस चीज को लागू हमें करना चाहिये। अगर हमने ऐसा कर दिया तो एक बहुत बड़ा काम हम कर देंगे।

हमारे जो इकोनोमिस्ट हैं, उनके क्या विचार हैं इसके बारे में उनको भी आप सुन लें। हमारे अपने देश के जो इकोनोमिस्ट हैं उनकी बातों की तरफ तो आप ध्यान नहीं देते हैं। लेकिन विदेशी जो इकोनोमिस्ट हैं उनकी बातों की तरफ तो आप ध्यान दें। एडम स्मिथ ने कहा था :

[श्री अ० सिं० सहगल]

Adam Smith, the distinguished economist has said :

"All the labour expended on producing strong drink is utterly unproductive; it adds nothing to the wealth of the community. A wise man works and earns wages and spread his wages so that he may work again."

आप देखें कि अमरीका में लिकर का एनुअल कंजम्शन कितनी तेजी से बढ़ा है । उनके यहां 270 मिलियन गैलन बढ़ा है । उसको उन्होंने रोकने की कोशिशें शुरू कर दी हैं । लेकिन हमारे यहां जो यह बढ़ रहा है, इसको रोकने के लिए हम क्या कर रहे हैं? कुछ भी नहीं कर रहे हैं । हमारा कर्त्तव्य हो जाता है कि लेबर जो यहां शराब पीती है, लोग जो शराब पीते हैं, कोशिश करें कि वे इसका सेवन बन्द कर दें । इसके लिए यदि कानून बनाना पड़े तो वह भी बनाया जा सकता है । लेकिन कानून से काम नहीं चलेगा । यह सोशल चीज है । हम सब लोगों को मिल कर इसको दूर करना पड़ेगा, इसके खिलाफ लड़ाई लड़नी पड़ेगी । तिजौरी जो आपकी खाली होगी, उसकी आप चिन्ता न करें । तिजौरी भरने के लिए आप कोई दूसरे उपाय कर सकते हैं ।

SHRI S. KANDAPPAN (Mettur) : I do not have much hopes in the Government that after the discussion anything material would emerge out of it. But, still, it is our duty to impress upon Government the importance of this problem, which has got a bearing on the economic life of the lowest strata of society in India today. Unfortunately, we have reached a stage in the country where the prohibitionists are on the defensive while those who can plead for liquor can assert themselves, as we say here just a short while ago.

I would like to quote from a speech made by the hon. Minister of Food and Agriculture, while participating in the parliamentarian's convention on prohibition which was held here on March, 11, 12 and 13, 1968.

This is what Shri Jagjivan Ram said :

"Unfortunately, in recent years liquor has acquired a certain status in society. In 1937, nobody had the courage to drink in public or in parties. But now things have materially changed. In Delhi University, a body who does not drink is looked down upon. Social values have altered to such an extent that castes which deemed it a sin to drink, are now openly bragging about it. The British went away over two decades ago but the bad things they have left behind are thriving."

This is the analysis he has made. After realising these things, what is the remedy Government suggest to do away with this evil? After independence, no honest efforts were made by Government at the Centre or in the States to implement this policy of prohibition. The recent government announcement about compensating losses incurred out of implementation of prohibition is not very much welcomed. In fact, when I raised this question a few days back, the hon. Minister replied that two States have come forward to take help from the Centre to implement it. But I very much doubt their genuineness. Probably they are attracted by the prospect of getting a little more fund from the Centre. I am afraid the psychological atmosphere prevailing everywhere, particularly in the press, where almost all the sections of it seem to be totally in favour of scrapping prohibition, is not conducive to the policy of prohibition and we seem to be very much in a minority when we say that we should implement prohibition.

I would like to concentrate more on the difficulties faced by two States today which are implementing prohibition. The Tek Chand Committee made a reference to illicit distillation and other things, where they pointed out why illicit distillation is rampant in certain localities in these areas and how to remedy the situation. In my State particularly, after the neighbouring States, Mysore, Kerala and Andhra lifted prohibition, the difficulties have grown to such a stupendous magnitude that I do not know how long we will be able to continue to implement the policy, because except the

coastline, all our border areas touch one or the other of these States where they have lifted prohibition. The result is that it is very difficult to implement this policy in the border areas even though there is an understanding that there will be no liquor shops in the neighbouring States for a few miles adjoining our border and so on. Still it is not effective and it is not practicable to implement it. Even when they were partially implementing prohibiton, we found it difficult; after completely lifting prohibition, it has become very difficult to implement it. Probably the same is the case with Gujarat.

Coming to some positive suggestions, I would appeal to the Minister to consider how to make this more effective. As has been repeated on many an occasion here as well as represented to the Central Government by the State Ministers, the concessions they have announced should be applicable to those States already implementing prohibition also. In addition, we should see how to make the police more effective to track down the culprits.

SHRI HANUMANTHAIYA (Bangalore): We must cease to drink.

17.00 Hrs.

SHRI S. KANDAPPAN: For those who do not drink, the question does not arise. The question is how to make the addicts give up the habit. The major or only argument the protagonists of drink would advance is this: this is not being properly implemented, illicit liquor is being consumed in large quantities, so we cannot have this Prohibition. This is a very curious argument. Theft is prevalent in the country in spite of the law prohibiting it. So, do they mean to say that because people are over-stepping the law, we should not implement the law at all? In fact, in some tribal areas and even in some developed areas among some communities, it was the social custom to steal. Now, of course, it is no more there. When you argue that drinking is such a social custom, I do not agree at all. The argument should be whether in this country we can afford this luxury at all, because even in non-tropical and cooler countries they are very much worried about intemperance and indulgence in drink. So, in a country like ours which is backward and undeveloped, where the majority is illiterate and economically very poor, we should be very careful about the pernicious effect that this evil of drinking will have on the masses. So, I am for total prohibition, even if need be by amending the Constitution. Some sections may oppose it, it does not matter much. Unless we take up such a radical posture, I am afraid we will not succeed in implementing this policy because in the past 20 years the Congress never said that they were going to go back on Prohibition or slacken this policy, but the trend has been reversed and even partial prohibition is now being lifted by States. We are left with only two States, two isolated areas, where Prohibition now exists. So, this is a very serious problem.

I am sorry to say that the Government have not bothered to read the Tek Chand Committee's Report at all. If it had been published and translated into various languages, that alone would have done immense good. I have taken the trouble of going through the Report. It is a very good Report and all aspects of drinking are analysed. They have taken the trouble of giving so many figures. Their arguments in favour of Prohibition are convincing, but the Government have not done anything about it.

Then, there are many suggestions that they have make to wear away masses from this evil. In States like Madras there are lots of palmyra trees from which the toddy-tappers have their business. The Committee has suggested the promotion of drinking of 'Neera' particularly among the industrial population where a lot of labourers are addicted to toddy drinking. If the Government had paid attention to this, it would have done immense good. I know that in Andhra and in certain other places the State Government and some co-operatives have taken up this work, but this is being done at a very slow pace. If the Government seriously takes up this sort of positive propaganda work, definitely it will succeed to a very great extent.

[Shri S. Kandappan]

We do not mind a few people like Mr. Mody drinking, it does not affect society, but we must take into account the effect on social life when the masses get into the habit of drunkenness.

There is another important factor which the Mover also referred. The Tek Chand Committee has analysed the effect of Prohibition on excise and other revenues of the States, and they came to the conclusion that the States revenues, where Prohibition was in existence, were not very materially affected. They have given some instances to prove that the money that was left with the masses has been diverted to food, clothing, etc., resulting in a remarkable improvement in their standards of living. Of course, I do not think that we have made any comparable study of areas where Prohibition is prevalent and where it is not prevalent. But still I feel it might be true. But whatever that is, I would like from the Minister today a categorical answer as to whether he is going to stick to the declared policy on prohibition of the Congress party. If they are going to stick to it, since their persuasion has failed in the past two decades, are they prepared to amend the Constitution and make it obligatory on all the States that they must implement prohibition? Secondly, I would like to know, instead of paying lip sympathy of compensating the States for their losses, whether they will do something concrete to attract the States, to tempt the States, so that they can take up the work. The third thing is, will they have some proposals and some programmes to give a positive fillip to the propaganda to impress upon the masses as well as others about the evils of drinking and try to eradicate it and mitigate the difficulties?

With these words, I support the motion, and I would like the Government to take it a little more seriously though the House looks very thin.

**श्री श्रीचन्द गोयल (चंडीगढ़)** : उपाध्यक्ष महोदय, सन् 1954 में इस सरकार ने श्रीमन्नारायण की अध्यक्षता में एक समिति बनाई थी जिसके सदस्यों में श्रीमती सुचेता कृपालानी, श्री रामचन्द्रन और श्री वसावड़ा थे। उस कमेटी ने अपनी रिपोर्ट दी। उसके बाद मार्च, 1966 में इस सदन ने एक प्रस्ताव पास किया जिसमें सभी दलों के लोग सम्मिलित थे। उस प्रस्ताव में यह तय किया गया कि दूसरी पंचवर्षीय योजना के अन्त तक शराबबन्दी को कार्यान्वित किया जायेगा। उसके पश्चात् जस्टिस टेकचन्द की अध्यक्षता में एक समिति बनी। जस्टिस टेकचन्द जी मेरे मित्र हैं। उनके साथ में ने इस विषय पर काफी वार्तालाप की है। जो साहित्य उन्होंने प्रकाशित किया है या श्री जीवराज मेहता ने जो साहित्य प्रकाशित किया है, मैंने उसका अध्ययन किया है। उसके आधार पर मैं कहना चाहता हूं कि आखिर महात्मा गांधी ने अगर यह कहा था कि मैं शराब को चोरी और व्यभिचार से ज्यादा खराब समझता हूं तो उसके पीछे कोई आधार था। मैंने कांग्रेस की सारी हिस्ट्री भी पढ़कर देखी है उसमें भी आये वर्ष कांग्रेस अधिवेशनों में इस पर प्रस्ताव पास होते थे कि शराबबन्दी की नीति कांग्रेस अपनाये। सन् 1937 में जब पहली बार कांग्रेस की सरकारें भिन्न भिन्न प्रान्तों में बनीं तो उस समय भी उन सरकारों से कहा गया कि अपने प्रान्तों के अन्दर शराबबन्दी को लागू करें। फिर मेरी समझ में नहीं आता कि स्वतन्त्रता प्राप्ति के बाद, अनेकों इस प्रकार के पग उठाये जाने के बाद, कौन सी रुकावट इस सरकार के रास्ते में हायल हो रही है? एक दलील यह दी जाती है कि इसमें रेवेन्यू का प्रश्न है, राजस्व का प्रश्न है। मैं उसके सिलसिले में कुछ ज्यादा व्याख्या से कहना चाहूंगा।

प्रश्न यह है कि सरकार को जहां पर एक रुपया एक्साईज ड्यूटी के रूप में मिलता है वहां पर शराब खरीदने वाले को चार रुपए उस बोतल पर खर्च करने पड़ते हैं। उसमें से तीन रुपए तो जो ठेकेदार हैं, शराब बेचने वाले हैं या मिडिलमैन हैं वे ले जाते हैं। इस प्रकार से केवल 25 प्रतिशत ही सरकार के हिस्से में राजस्व के रूप में आता है। फिर वह मामला यहीं पर समाप्त नहीं हो जाता है।

यदि उस व्यक्ति को चार रुपए उस शराब पर खर्च न करने पड़ते तो उन पैसों से, जीवन की दूसरी आवश्यकताओं को पूरी करने वाली वस्तुएं वह खरीदता और उससे स्टेट के सेल्स टैक्स में बढ़ौतरी होती । मैं इसके आंकड़ों में गया हूं, अनेक प्रदेशों के आंकड़े मेरे पास हैं परन्तु समय की कमी के कारण मैं उनको यहां पर प्रस्तुत नहीं कर सकता अन्यथा उनसे सिद्ध होता है कि एक-एक राज्य के सेल्स टैक्स की आय में काफी भारी वृद्धि होगी । इसके अलावा इसमें लोगों के अपने चरित्र सुधार का प्रश्न तो है ही, उसके साथ-साथ उनके काम करने की योग्यता और क्षमता भी बढ़ेगी । बम्बई और कलकत्ता के मिल ओनर्स ने इस प्रकार का अध्ययन करके उसके आंकड़े इकट्ठे किये हैं । उन्होंने कहा है कि जो मजदूर शराब नहीं पीता उसके काम करने की योग्यता ज्यादा है, वह कारखाने में ज्यादा दिन उपस्थित रहता है, उनके वर्किंग आवर्स कम गंवाये जाते हैं बनिस्वत उन लोगों के जोकि शराब पीते हैं ।

इसके साथ-साथ हम इस बात पर भी विचार करें कि सरकार को यह कितनी मंहगी पड़ती है ? शराब पीने वाले लोग सड़कों पर कितने एक्सीडेन्ट्स करते हैं ? उनसे कितनी मौतें होती हैं और साथ-साथ कितनी मोटरकार्स, ट्रक्स और टैक्सियों का विनाश होता है । फिर उसके बाद कितने लोग पकड़े जाते हैं और उन पर मुकदमे चलते हैं और इस तरह से इन्वेस्टिगेशन्स पर सरकार को कितना खर्च करना पड़ता है । फिर उन लोगों का इलाज कराने के लिए अस्पताल और दवाइयों के रूप में सरकार को कितना खर्च करना पड़ता है ? फिर कितने लोगों को पागलखानों में रखा जाता है और इस प्रकार से पागलखानों पर सरकार को कितना खर्च करना पड़ता है ? सरकार इन सारी बातों का हिसाब लगाकर देखे । इसलिए मैं कहना चाहता हूं जैसा कि श्री कन्डप्पन जी ने कहा है कि कम से कम सरकार का यह कर्तव्य था कि जस्टिस टेकचन्द की जो समिति बनी थी और उसने जो अपनी रिपोर्ट दी थी उसका पूरी तौर पर अध्ययन कराती और यह हिसाब लगाती कि कितना राजस्व के रूप में धन प्राप्त होता है और कितना खर्च करना पड़ता है । मैं समझता हूं कि आखिर में यह घाटे का सौदा नहीं होगा अगर प्रोहिबिशन की पालिसी पर अमल किया जाये तो हर दृष्टि से, जहां तक नागरिकों का प्रश्न है या सरकार का प्रश्न है यह लाभ का ही सौदा होगा अगर हम इस प्रोहिबिशन को एनफोर्स करेंगे ।

उपाध्यक्ष महोदय, जहां तक टेकचन्द कमेटी का प्रश्न है, वैसे तो उन्होंने 264 सिफारिशें की थीं लेकिन उनमें मुख्य रूप से उन्होंने कहा है :

"de-glamourisation of drinking by the officials and higher strata of society".

इसके बारे में जो इस प्रकार की आज कल्पना बन गई है कि जो शराब का प्रयोग करते हैं वे बड़े और ऊंचे किस्म के आदमी हैं, वे ज्यादा तहजीबयाफ्ता हैं, समाज में ज्यादा सम्मान के योग्य हैं, उस कल्पना को हमें दूर करना होगा ।

इसके साथ-साथ उन्होंने यह भी कहा है :

"counter-acting the false notion of liquor being a worry dissolvent."

आज जो यह कल्पना बन गई है कि आदमी को कोई चिन्ता हो, किसी किस्म की दिमाग में फिक्र हो, अगर वह शराब पीले तो उसकी वह चिन्ता या फिक्र दूर हो जायेगी—यह टेम्पौरेरी चीज होगी । कुछ देर के लिए असर होता है लेकिन उससे हमेशा के लिए उस समस्या से छुटकारा नहीं हो सकता है ।

इसी तरह से उन्होंने खास तौर पर यह सिफारिश की है कि जो मोटर ड्राइवर्स हैं उनके ऊपर प्रतिबन्ध लगना चाहिए, उनको बिल्कुल ही शराब पीने की आज्ञा नहीं होनी चाहिए । दिल्ली से चंडीगढ़ तक जो सड़क

[श्री श्रीचन्द गोयल]

है उसपर मैं हमेशा ही देखता हूं कि कितने ट्रक उल्टे पड़े रहते हैं और कितनी ही कारों के एक्सीडेन्ट्स होते हैं । इसका कारण यही है कि शराब पीकर ड्राइवर गाड़ियां चलाते हैं । इसलिए मोटर चलाने वालों पर पूर्ण रूप से पाबन्दी लगाने की आवश्यकता है ।

इसके साथ साथ-लोगों को शिक्षा देने के लिए और समझाने के लिए इसके बारे में कुछ साहित्य छापकर प्रसार करने की आवश्यकता है । इसके अलावा टेलिविज़न और रेडियो पर भी इसके लिए कुछ समय निश्चित किया जाना चाहिए । साथ ही इस विषय में कुछ फिल्में भी तैयार होनी चाहिएं और लोगों को दिखाई जानी चाहिएं । इस प्रकार से शिक्षा दे कर लोगों की मनोवृत्ति बदलने की आवश्यकता है । गांधी जी ने सन् 1937 में जबकि सरकारें बनी थीं, अखबारों और दूसरे उपायों से मजदूरों और जनता का ध्यान शराब से हटाने के लिए कहा था .... **व्यवधान** .... तो जो उपाय उस समय उपयोगी सिद्ध हो सकते थे वह आज उपयोगी क्यों नहीं सिद्ध हो सकते हैं ? इसमें केवल सरकार की ढिलाई है । सरकार के मन में यह कल्पना बन गई है कि इससे राज्यों के राजस्व में हानि होगी । मैं समझता हूं सरकार को अपने दिमाग से यह बात निकाल देनी चाहिए और इस बुराई को दूर करने के लिए चाहे कानून में संशोधन करने की आवश्यकता पड़े या सब्सटेंटिव ला बनाने की जरूरत हो तो वह करना चाहिए । जिस प्रकार से टेकचन्द कमेटी ने सिफारिश की है, इस बुराई को दूर किया जाना चाहिए ।

इसके साथ-साथ मैं कहना चाहता हूं कि आज जो एम्बैसीज़ हैं या मिशन्स हैं उनके द्वारा यहां पर इसकी स्मगलिंग होती है उसपर हमें कड़ाई के साथ निगरानी करने का उपाय करना होगा । साथ ही हम सरकारी कर्मचारियों पर यह पाबन्दी लगा सकते हैं कि वे शराब पीकर दफ्तरों में नहीं आयेंगे ।

एक बात मैं और खास तौर पर कहना चाहूंगा जिसको लोकल आप्शन बोलते हैं, चंडीगढ़ में जो बाई सेक्टर है जोकि मार्केटिंग सेक्टर है वहां पर शराब की दुकान खुली हुई हैं, मैंने अनेकों बार लिखकर दिया है कि बाई सेक्टर मार्केटिंग सेक्टर है, उससे कहीं दूर उसको ले जायें । उस के कारण वहां पर बुरे दृश्य का निर्माण होता है, आदमी और औरतें आती हैं उन को शराब पीते देख कर नफ़रत होती है । कुछ दूरी पर दुकानों को रखा जाय । इसी तरह से स्कूलों के नज़दीक शराब की दुकानों का होना ठीक नहीं है ।

मैं चाहता हूं कि समिति ने जो सुझाव दिये हैं सरकार उन पर विचार करे और जो कांग्रेस नीति है उस पर अमल करेगी । आज सरकार का टेस्ट है कि सचमुच वह नशा बन्दी करना चाहती है या केवल नारे लगाने के लिये बातें करती है । इसलिये मैं कहूंगा कि जब सदन का यूनानिमस प्रस्ताव है, कमेटी की रिपोर्ट भी है तो क्यों सरकार उस को नहीं मानती है । सरकार को इस प्रस्ताव को मान लेना चाहिये और देश में नशाबन्दी लागू करनी चाहिये ।

**श्री रणधीर सिंह** (रोहतक): डिप्टी स्पीकर महोदय, मेरा जिला हिन्दुस्तान में उन जिलों में से है जिस में लगातार 12, 13 साल से नशाबन्दी है, लेकिन मैं उस के नतायज से खुश नहीं हूं । लेकिन फिर भी कहता हूं कि काम अच्छा है, भले ही कुछ नाकामयाब हुए हों ।

**श्री सुरेन्द्र नाथ द्विवेदी** (केन्द्रपाड़ा): गांधी सेंटिनरी में ही हटा दी नशाबन्दी ।

**श्री रणधीर सिंह**: मुझे दुख है कि वह इलाका आर्य समाजी होते हुए जो मांस और शराब के खिलाफ़ हैं, वहां के नतायज कुछ अच्छे नहीं हैं । इस बात का मुझे दुख है । उस की वजूहात क्या हैं वह मैं बताना चाहता हूं । अकेले पुलिस से या ऐनफ़ोर्समेंट स्टाफ़ से

यह बात नहीं बनेगी, कितना ही स्टाफ़ आप इस काम के लिये दें उस से काम नहीं चलेगा । पुलिस जो बन्द करती है वह भी पीती है । थानेदार लोग मिले हुए हैं उन से जो लोग नाजायज़ तौर पर शराब बनाते हैं ।

सात, आठ करोड़ रुपये जो लास होता है रेवेन्यू में वह छोड़िये यह इन्सान के चलन का मामला है । हम देश में सड़क, स्कूल, अस्पताल बनाने की तरफ़ तवज्जह करते हैं, लेकिन इन्सान का चलन बनाने में हम कोई इंटरेस्ट नहीं लेते । अगर इन्सान का चलन टीक होगा तभी नेशन बनेगी ।

"खिश्ते अव्वल चू नहद मेमारकज,
ता सुरैया मी रवद दीवारकज ।"

अगर निचली बुनियाद ही खराब होगी तो क्या स्ट्रेक्चर बनेगा । यह एक ऐसा मामला है जिस में रुपये, पैसे का हिसाब नहीं लगाना चाहिये । सारे देश में इतने रेवेन्यू का नुकसान होगा, हरियाणा, यू० पी०, महाराष्ट्र में इतना रेवेन्यू का नुकसान होगा अगर इस हिसाब से काम करेंगे तो कभी यह काम होने वाला नहीं है । हमारे विधान में भी यह प्रावीज़न है कि शराब बन्दी करेंगे, ए० आई० सी० सी० का रिज़ोल्यूशन है, और जो गोवा में मज़ाक उड़ा, और यह रिज़ोल्यूशन सब बेकार हैं जब तक लगन नही होगी । औरों को छोड़ें, पहले लीडर्स, मिनिस्टर, एम० पी०, एम० एल० एज़० अपने आप को लें । फिर उस के बाद जिला परिषद् के चेयरमैन, म्युनिसिपल कमेटी के चेयरमैन, पंचायत के सरपंच और स्कूलों के मास्टर इस पर अमल करें । अगर वही लोग आगे नहीं आते तो फिर दूसरों को क्या तालीम देंगे ।

**17.20 Hrs.**

[SHRI VASUDEVAN NAIR *in the Chair*]

पहले सोमरस होता था, हम ने नहीं देखा । लेकिन जो यात्री बाहर से हमारे यहां आये, चाहे मेगस्थीनीज़ हो, फ़ाहियान हो या हवान्सांग हो, सब ने तारीफ़ हिन्दुस्तान की कि भारत में लोग शराबी नहीं हैं । यह बीमारी अंग्रेज़ की बदौलत हिन्दुस्तान में आयी । उस ने सब से पहले शराब को फ़ौज में दाखिल किया । किसी मोहल्ले या गांव का एक आदमी फ़ौज में गया तो सारे का सारा मोहल्ला खराब हो गया । इसलिये इस बीमारी की जड़ क्या है? इस की जड़ हम खुद हैं । अगर एक दफ़ा दिमाग में यह बात जम जाय कि अपने देश का चलन बनाना है और इन्सान बनाना है तभी यह चीज़ दूर हो सकती है । और उस को बनाने के लिये एक तहरीक शुरू हो । पढ़ाई, फ़ेमिली प्लानिंग की तहरीक है, लेकिन मैं समझता हूं कि इन से कई गुनी ज्यादा अहमियत की यह बात है ।

मैं कहना चाहता हूं कि सरकार इस मामले को ले और देश के लिये एक स्लोगन हो, और वह नेशन बिल्डिंग का स्लोगन, कैरेक्टर बिल्डिंग का स्लोगन हो । देश में आज एक कमजोरी आयी है जिस को हमें दूर करना चाहिये । आप को मालूम है कि चांदगी राम दूध पीता था, और दूसरा भाई जो उस के मुकाबले में था वह दूध नहीं पीता था, लेकिन दो दफ़ा शराब पीने वाले को टक्कर दी । मैं भी दूध पीता हूं और माननीय पीलू मोदी जी शराब पीते हैं, दो मिनट में आप को दत्कार दूंगा . . .

**श्री पीलू मोदी**: आ जाइये ।

**श्री रणधीर सिंह**: इन की और मेरी कुश्ती होगी । हाउस में तो हो नहीं सकती, बाहर होगी ।

कुछ लोगों का ख़याल है कि शराब एक दवाई है उस के पीने से कुछ बीमारियां दूर होती हैं । मेरे ख़याल से इस देश में जितने जुर्म कुकर्म होते हैं उन की जड़ में ज्यादातर शराब ही होती है । एक आदमी शराबी है तो वह चोर भी बनता है और भी कई अवगुण उस में आते हैं ।

[श्री रणधीर सिंह]

मैं जानता हूं कि मेरा इलाका बहुत बढ़िया है लेकिन वह बिगड़ा इसलिये जा रहा है कि जो चीज वहां नहीं थी उस ने वहां जगह ले ली। मैं तो चाहूंगा कि जितनी और सामाजिक संस्थायें हैं उन को इस काम को चलाने के लिये ज्यादा से ज्यादा माली मदद देनी चाहिये, प्रचारी देहातों में जायें, लेक्चरर देहातों में जायें, अपोजीशन और सरकार के लीडर्स देहातों में जायें और इस कार्य को वार बेसिस पर चलायें। क्यों कि अगर हम ने यही काम कर लिया तो मैं समझता हूं कि चीन और पाकिस्तान को हरा लिया। समय नहीं है इसलियें दो, चार सुझाव दे कर अपनी बात खत्म करता हूं।

एक तो सरकार यह बात करे कि फ़ौज में शराब बन्दी का सिलसिला चालू करे। अगर आप ने फ़ौज में शराब बन्दी कर दी तो हरियाणा में 80 फ़ीसदी शराब वैसे ही बन्द हो जायगी।

यह बाहर से जो हिप्पीज की बीमारी आती है इस बीमारी को आप को बैन करना होगा। इन के साथ दूसरे भाई आते हैं जो हो सकता है कि शराब का प्रचार करने के लिये यहां आते हों, उन पर खास तौर से पाबन्दी करनी होगी।

आज कल स्टूडेंट्स में खास तौर पर यह फ़ैशन बन गया है कि वह हिप्पीज की तरह शराब ही नहीं बल्कि दूसरी नशीली चीजों का भी इस्तेमाल करते हैं। इस को बन्द किया जाय।

लोग शराब की दुकान चलाने का धंधा कर रहे हैं इस पर भी सरकार को ध्यान देना चाहिये।

मैं समझता हूं कि मैं ने जो दो, चार सुझाव अभी दिये हैं उन के ऊपर आप महज गौर ही नहीं करेंगे बल्कि देश में यह मद्य निषेध पूरी तरह से लागू हो इस के लिए देश में एक अनुकूल वातावरण पैदा करेंगे और इस में सारी पार्टीज का ऐक्टिव कोआपरेशन सीक करेंगे। अगर सरकार ने इस तरीके से इस मसले को हाथ में लिया तो पांच साल में देखेंगे कि इस देश का नक़शा ही बदल जायेगा। लेकिन जैसा मैं ने पहले कहा खाली गवर्नमेंट लेविल पर ही यह समस्या कामयाबी से हल होने वाली नहीं है इस में सारे देश का सहयोग अपेक्षित है और उस के लिए देश में एक हवा हमें पैदा करनी होगी। यह देश दूध और दही खाने वाला देश है और मुझे पूरी उम्मीद है कि जैसे पहले हम सारे संसार के मुल्कों को लीड दिया करते थे वैसी ही आगे भी दे सकेंगे। इन अल्फ़ाज के साथ में इस प्राहिबिशन सम्बन्धी प्रस्ताव की पुरजोर हिमायत करता हूं।

**श्री स० मो० बनर्जी** (कानपुर): सभापति महोदय, इस देश में हम ने देखा है कि चाहे वह चकबंदी हो, नसबंदी हो या नशाबंदी हो यह तीनों चीजें उचित ढंग से सफल नहीं हो पा रही हैं। इन में सफलता न मिलने का मेरी समझ में एक कारण है और वह यह कि सरकार ने कभी इन चीजों पर सामाजिक व राजनीतिक तरीके से विचार नहीं किया है खाली गवर्नमेंट लेविल पर इस को लिया है।

मुझे मालूम है कि कुछ दिन पहले किस तरीके से कुछ परिवार हम लोगों के सामने देखते देखते खत्म हो गये। उनकी हालत किस कदर ख़राब हो गयी थी यह अपनी आंखों से मैं ने खुद देखा है। कुछ मजदूर परिवारों का इस बारे में सर्वे भी किया गया है। सर्वे रिपोर्ट अगर आप देखें तो मालूम होगा कि आधी तनख्वाह मजदूरों ने शराब पीने में खत्म कर दी है। इस बात को जब हम देखते हैं तो हमें ख़याल आता है कि क्या वाकई नशाबंदी हमारे देश में होनी चाहिए या नहीं बाकी अगर होनी चाहिए तो वह पूरी होनी चाहिए। अधूरी नशाबंदी जोकि की जाती है उस से यह समस्या हल होने वाली नहीं है। अब स्वयं अपने कानपुर शहर की नशाबंदी के बारे में मैं सदन को बतलाना चाहता हूं कि वहां पर गंगा के इस पार तो नशाबंदी थी लेकिन गंगा के दूसरी ओर खुला हुआ था।

वहां पर लोग गंगा में नाव पर बैठ कर शराब पीते थे और वह कहते थे कि हम न इधर आ रहे हैं न उधर जा रहे हैं हम तो भाई गंगा में नाव में बैठ कर पी रहे हैं। यह नशाबंदी की समस्या देश में इस के लिए एक वातावरण तैयार करने से ही सफल हो सकेगी खाली गवर्नमेंट लैविल पर काम करने से ही यह चीज जाने वाली नहीं है।

मुझे स्वतन्त्रता पूर्व का वह ज़माना याद आता है जब गांधी जी मौजूद थे और वालिंटर लोग, हमारी माताएं व बहनें शराब की दुकानों पर पिकेटिंग किया करती थीं, दुकानों के सामने धरना व सत्याग्रह किया करती थीं लेकिन अफसोस आज देश में वह बात रही नहीं है। अब तो महात्मा जी की जगह इंदिरा गांधी, सुभाषचन्द्र बोस की जगह अतुल्य घोष, भगत सिंह की जगह राम सुभग सिंह और सुरेन्द्र नाथ बनर्जी की जगह एस० एम० बनर्जी हैं। कहने का मतलब यह है कि यह समां आज रहा नहीं है। आज लोगों में इतनी शक्ति नहीं रही है कि वह इस मद्यपान को रोक सकें अगर आप चाहते हैं कि कानून से यह चीज बंद कर दें तो मेरा कहना है कि खाली कानून से यह चीज होने वाली नहीं है। मैंने बंबई शहर में देखा है कि वहां पर प्राहिबिशन जब था अब बियर ऐलाउड है, मैं ने वहां पर देखा कि शाम के वक्त लोग जाकर मैनहोल खोल कर उस में शराब की बोतल रख आते थे और रात में वह उसमें से निकाल कर मज़े से पीते थे। उनके एक हाथ में छुरा होता था और दूसरे हाथ में शराब की बोतल रहती थी। अगर कोई उन्हें मना करने पहुंच जाता था तो वह छुरे का शिकार हो जाया करता था चाहे शराबी हो या न हो। इसलिये मैं श्री रणधीर सिंह के इस कथन से सहमत हूं कि केवल गवर्नमैंट लेविल पर और कानून बना देने से ही यह समस्या हल होने वाली नहीं है बल्कि यह सोशल ईविल हमें लोगों में उस के विरुद्ध जागृति पैदा करके दूर करनी है।

प्रौसीच्यूशन कानून बना कर खत्म किया गया लेकिन क्या वह इविल समाप्त हो गयी है? अब भी प्रौसीच्यूशन हो रहा है। आज भी बहुत से प्राइवेट मकान ऐसे हैं जहां कि यह धंधा चल रहा है भले ही कानून से आप ने प्रौसीच्यूशन को खत्म कर दिया हो। दरअसल इस के विरूद्ध लोगों में सामाजिक चेतना पैदा करने की जरूरत है केवल कानून से काम चलने वाला नहीं है।

यही हालत शराबबंदी के बारे में भी है। कानपुर शहर में एक कारखाना है और उस को चलाने वाले एक बड़े बुजुर्ग कांग्रेसी हैं। जब वहां पर प्राहिबिशन था तो उन के कार-में टिंक्चर जिंजर बिकता था और लोग उसे खूब पिया करते थे। यह टिंक्चर जिंजर उस समय छोटे-छोटे डाक्टरों की दुकानों में बिका करता था। हांलाकि उस के परिवार में कोई बड़ा डाक्टर था ही नहीं लेकिन उसने साइनबोर्ड लगाया हुआ था "डाक्टर फलांने मिश्रा और बीच में लिखा है एच० एम० बी०। अब वहां पर लोग थके, मांदे से बन कर शराब पीने आते थे और होता यह था कि दुकान के अन्दर तो वह थके मांदे घुसते थे लेकिन एक घंटे के बाद जब वह दूकान से बाहर निकलते थे तो वह गाना गाते हुए निकलते थे। वहां पर उस एक घंटे में इतना अच्छा इलाज होता था कि वह बाहर गुनगुनाते हुए निकलते थे। उस समय यह टिंक्चर जिंजर बहुत तादाद में बिकता था और मैं समझता हूं कि श्रीमती सुचेता कृपलानी जब चीफ मिनिस्टर थीं तो उन को भी इस बारे में शिकायत मिली होगी लेकिन वह बेचारी भी उस में क्या कर सकती थीं? मेरा निवेदन यह है कि यह प्राहिबिशन और नान प्राहिबिशन के बीच सरकार जो फिकिलमाइंडडनैस से काम करती है, हाफ हार्टेड वे से काम करती है उस से यह प्राहिबिशन होने वाला नहीं है। अगर आप समझते हैं कि इस प्राहिबिशन से देश की इकानाको नुकसान हो रहा है तो फिर इसे उठा दीजिए वरना इस देश में लागू करना है तो फिर

[श्री स० मो० बनर्जी]

नशाबंदी को पूरे तरीके से और सही तरीके लागू कीजिए। देश में एक सामाजिक वातावरण पैदा कीजिए जिससे यह सोशल इविल समाप्त हो जाए क्योंकि अगर इसी तरह से हाफ हार्टेड वे से काम लिया जाता रहा तो इल्लिसिट लिकर बनती रहेगी और इस देश में जिन्हें बूटलैगर्स कहा जाता है उन का राज्य होगा। गांवों में आज हजारों घरों में शराब की भट्टियां चल रहीं हैं और देसी शराब खींची जा रही है। भट्टियों में देशी शराब बना कर पिया करते हैं। लोग कहते भी हैं कि इसमें फर्क क्या है? कोई आदमी खद्दर पहन कर देशभक्त बना हुआ है तो हम भी विलायती शराब तो पीते नहीं है देशी शराब ही तो पीते हैं। इसलिए जरूरत इस बारे में जनचेतना जागृत करने की है लोगों में यह भावना पैदा करने की है कि यह एक सामाजिक अभिशाप है और इस गंदी और बुरी आदत को लोगों को कतई छोड़ना है। कानून से इसे लागू किया जाय मैं इस की मुखालफत नहीं कर रहा हूं लेकिन मैं यह अवश्य कहना चाहता हूं कि केवल कानून बना देने से ही यह काम चलने वाला नहीं है। देखा यह गया है कि आप जहां पर भी कानून के जरिये किसी चीज को रोकने की कोशिश करेंगे तो वह चीज और उछलेगी और उसे और भी बढ़ाने की कोशिश होगी। इसलिये मैं अपने दल की ओर से निवेदन करना चाहता हूं कि इस सोशल इविल को सामाजिक तरीक़े से, राजनीतिक तरीक़े से दूर करने की कोशिश की जाय। अगर इस को किसी दूसरे तरीक़े से जैसे महज कानून के जरिये दूर करने की कोशिश की जायगी तो उस म फायदा नहीं होगा। उस से तो पुलिस वालों का ही फायदा होगा। हमने देखा है कि इल्लिसिट लिकर के नाम से शराब की बोतलें थाने में ले गये, उन्हें जब्त कर लिया गया बाद में दारोगा जी बैठे हैं और दूसरे पुलिस वाले भी बैठे हुए हैं और दारोगा जी को एक गिलास में मिल गया, हैड कांस्टेबुल को आधा गिलास और कांस्टेबुल को चुल्लू चुल्लू शराब मिल गयी और मजे से पी लेते हैं और मामला सब इस तरह से खत्म कर दिया जाता है। जो खुले खजाने सामने बैठ कर गिलास में लेकर शराब पीते हैं उन की मैं ज्यादा इज्जत करता हूं बजाय एक ऐसे व्यक्ति के जो कि टैमैटो जूस आदि में मिला कर नजर बचा कर शराब पीता है। अंत में मेरा सिर्फ इतना निवेदन है कि इस के बारे में सरकार विचार करे, तमाम राजनैतिक व सामाजिक पार्टियों को इस बारे में कंसल्ट करे और उनका सहयोग मांगे। देश की जनता में इस के लिए एक उपयुक्त वातावरण बनाये ताकि यह सामाजिक बुराई हमारे देश में से दूर हो सके। खाली सरकार द्वारा कानून बना देने से यह प्राहिबिशन सक्सैसफुल नहीं होने वाला है क्योंकि सरकार के दो दिमाग हैं। एक का विचार है कि प्राहिबिशन होना चाहिए तो दूसरा कहता है कि वह नहीं होना चाहिए और सरकार दरअसल इन दो दिमागों के बीच में झुलती रहती है। एक अजीब तरह की यह सरकार है, अभी इधर को है तो कभी उधर को है। सरकार है या यह घड़ी का पेंडुलम है यह समझ में नहीं आता है।

SHRI PILOO MODY: This is the first sober speech which he has made.

SHRI S. M. BANERJEE: Thank you. I am not under the influence of liquor.

SHRI R. D. BHANDARE (Bombay Central): I am for prohibition, and total prohibition.

SHRI PILOO MODY: Of speeches?

SHRI R. D. BHANDARE: What has happened? Why speeches? Sir. I know that prohibition has failed at the level of implementation or enforcement. Corruption has set in and, therefore, it has been said all round that prohibition has failed. Some of the cynics have gone to the extent of saying that since it is a cottage industry, it has haunted the house of everybody. It is not a fact. In Bombay there is a saying

that this is Morarjibhai's industry. I don't know whether Morarjibhai has heard it or not....

SHRI MORARJI DESAI (Surat): I know it.

SHRI R. D. BHANDARE: These are the views expressed by cynics; but let me tell you this. On the ground of ethics, this drinking evil has been condemned ever since Lord the Buddha. He had preached Panchsheel and one of the sheels was :

"सुरामेरय मज्ज पभामाज्जठाणा वेरमणी ।
सिख्खा पदम् सभमादियामी ॥

On the ground of moral values, Mahatma Gandhi had condemned it. On the ground of moral value and health and economic reasons, Dr. Ambedkar has also condemned the evil of drinking. I do not know whether hon. Members who have spoken here have enough experience of the evil of drinking. When I was a child and a school-going boy, I used to see the liquor shops at the gates of the mills in Bombay and I know what used to happen. As soon as the workers used to come out of the mills they used to go to the liquor shops or toddy shops. I do not know how many members of this House are aware as to how many families have been ruined because of this evil of drinking. In order that the working classes and the scheduled castes and the scheduled tribes could be protected, prohibition must be implemented and enforced drastically. I know that legislation alone is not going to change the attitude of the man. I am prepared to accept that those who are very much addicted or those who are liking very much to drink may do so in their own houses, but it must be said to the credit of the prohibition policy that the working classes and the scheduled castes and scheduled tribes have been benefited. Therefore, we have always been pleading that Prohibition must be implemented and enforced strongly.

Now, it has been said, Sir, that a cottage industry has been started and making of illicit liquor has been started in every house. It is a wrong proposition. A study was made of our people by foreigners to make out a report as to what has been the effect of conversion to Buddhism on these people. They have come to the conclusion that because of the conversion the people have tremendously benefited. Now you go to a village and you will find this. I will give an illustration. If the shop is easily accessible to everybody naturally everybody will go and use it, due to the baser element in human nature, but if the shops are closed, it is but natural that the benefits are bound to be derived by the working classes.

SHRI PILOO MODY: For every one licence shop that there was in the past today there are ten illegal bars. And, the claim that the reduction of drinks amongst these people was as a result of prohibition is not correct. I would like to suggest that it is because of the spiritualism that they have acquired through Buddhism.

SHRI S. KANDAPPAN: This is an argument for prohibition to be more effective.

SHRI R. D. BHANDARE: They have taken two minutes in interrupting me. I hope you will give the latitude of two minutes because of these interruptions.

MR. CHAIRMAN: You don't yield to interruptions in that way.

SHRI R. D. BHANDARE: Because he comes from Bombay and since the proposition has been laid before the House that as a cottage industry the illicit distillation of liquor is going on in every house, I allowed him to put a question. I am prepared—I am not entering a wrestling boat with Shri Mody challenging him like Shri Randhir Singh—to accept this challenge thrown to me looking at his position in the city and looking also at his personality and I am prepared to go with him in every village and in every house of the working-class because there is some effect on it.

SHRI DHIRESWAR KALITA (Gauhati): I want to accompany you.

SHRI R. D. BHANDARE: You are welcome to accompany me. Even those who carry on illicit distillation are also

[Shri R. D. Bhandare]

afraid and those who would like to visit the places where the illicit distillation is going on will find as to how many persons are doing this. And you will come to the conclusion that very few persons go to such places. If the shops are opened by Maharashtra Government—a very cultured Government—I should say they went from 3% to 5% or from 5% to 11%. I do not know whether this has been done at the suggestion of Mr. Mody or on their own suggestion. What I would like to say is that those who have no experience of the working-class—the downtrodden people—are against prohibition. But, we know it for certain that prohibition has helped the working class; prohibition has helped the scheduled castes. You see what is the position in Thana District. We know it for certain—I also know it—that some of the parties have made it clear to say that they are against prohibition. I was one of those persons, when a question was raised in the Maharashtra Legislature—the bilingual State—who as a leader of the Opposition, put in an amendment to the Resolution saying to what extent prohibition has been implemented by Government and how it should be effective. On the contrary, the Government wanted to relax the rules.

In fact, I had moved an amendment saying to what extent the prohibition had become successful and what methods and means should be adopted to make the prohibition a complete success.

I need not go to the reports.

SHRI PILOO MODY : Now is my turn.

SHRI R. D. BHANDARE : In Madhya Pradesh, they have appointed a Committee headed by Shri Kothanda Rao, a Member of the Servants of India Society who has brought out a report. We have also got the Tek Chand Committee Report. You go through their reports. What are the results and what are their conclusions? Their conclusion is that prohibition, as it is, has helped. Where there is relaxation it ought to be implemented *in toto* and I need not give illustrations of different countries.

With these words, I still maintain that those who are against prohibition do not understand the sufferings of the poor families in this country; those who are against the prohibition do not know how many families are ruined. Therefore, I would like to urge upon the Government to see to it that the prohibition is implemented completely and totally so that the poor people's sufferings can be removed. (*Interruptions*). Please come with me and I shall take you to Bombay. He has taken some of the illustrations and he wants to make a generalisation. He has no right to do that because has not studied the life of the city.

With these words, I have done.

SHRI K. RAMANI (Coimbatore) : Mr. Chairman, Sir, this question would have been dealt with elaborately, but for the fact that the time of two hours for this is very short.

I have heard a number of hon. Members developing this matter to a moral and ethical plane and what not. And they try to attack others from that plane. But I want to say very clearly that if we look at this problem only in that way, then Government cannot solve this problem at all. That is what I feel. This problem is practically an economic and political problem, and, therefore, we shall have to tackle this problem from that point of view.

What is the history of prohibition in practice in the various States. A number of hon. Members and learned Members too talked very big about it. But what is the practical exprience that we have undergone? They are not prepared to talk about it. When that question comes, they try to moralise and they try to argue about character-building. You cannot have character-building in this way. Nobody says that drunkenness is good and necessary and that people must drink and they must do all sorts of wrong things or that they should not be weaned away from drinking. That is not our contention at all. The question is how you are going to implement the prohibition policy.

First of all, without a police force, and without a stringent draconian law, you are not able to implement prohibition at all. Even with such a law, you are not able to

implement it fully. That is why you are trying to moralise and trying to tell other people that those who oppose prohibition are becoming bad and they are doing something wrong.

Then, they talk about the working class and the peasantry and the toiling people in the country side, who are not having anything to eat and who are not having anything to live upon. Then, they talk about character-building. When they talk about character-building and come down to the level of the working class to quote examples I would like to ask them why they do not go up to the level of the rich people and quote some examples? With all this tall talk of prohibition, the rich people are having enough to drink and they can drink and spend money and they can get licences and permits and they can drink everywhere; there is no prohibition for them. I would like to know whether they are going to do anything to stop all the foreign liquor which is being imported into this country. In the aerodromes, in the military departments, in the big hotels and in this capital city of Delhi which is the seat of Government, we see how many shops are there and how the rich people can drink well. There is no prohibition for them. So, there are loopholes for this purpose. But they talk about the working classes only, and they talk about character-building in their case. The poor man earns just a rupee or two per day; he is not able to exist with his family; he is completely poverty-stricken, and in one small room, he lives with his family and half a dozen children, and with deaths and child-births etc. taking place in a 10' × 10' room, what kind of character-building can you expect from that man? Are you prepared to give him shelter? Are you prepared to give him food? Are you prepared to give him enough drinking water? Without providing him with all these things, still you talk about character and you say that if they start drinking, their character will be damaged. This is the reason why this talking of morals propaganda in favour of prohibition is not succeeding.

I can give many examples to show how illicit distillation is thriving. In Tamil Nadu, there is a considerable jail population belonging to prohibition law offenders. The Salem jail is a notorious jail in this regard. I was in the Coimbatore jail for years together, and I used to see every two days in a week the Salem prisoners coming to the Coimbatore jail. Hundreds and hundreds of persons used to come there.

My hon. friend Shri R. D. Bhandare had said that it has not become a cottage industry. When it is said 'cottage industry' let it not be taken in an exaggerated manner. In each and every village, the poor people who do not have any land, who do not have work in the factories are taking to this illicit distillation. Certain people who do not drink are also doing this business. It has become a regular business. It has become something like an industry. In a family the father will begin the business; then he will be caught by the police, if he is not prepared to bribe the police, because the police are also having connections with these people, and he is taken away to the jail. Then the mother will start. When mother is also caught, the son will start. When the son is caught, by that time the father will be back from jail. He will come with the basic materials to produce illicit liquor. Such a thing is going on. Are Government prepared to stop these things by enforcing law through police, lathi charge and firing? Even firing has taken place in Tamil Nadu, when police began searching bye-lanes of cities as well as remote place in the countryside. In such situation, if you want to enforce prohibition by law, you will utterly fail.

Therefore, you have to see that the poor people, the downtrodden, are attended to, their living conditions improved, they are given good shelter, clothing and good food. If you give them education also, they will decide whether to drink or not. Mere moralising or giving quotations from the Mahabharata or Ramayana or other books is not going to solve the problem.

Today the position is that only in Gujarat and Tamil Nadu this policy of prohibition is in force. Even Congress State Governments have given it up. In Tamil Nadu, the Chief Minister has put it to the Central Government if they are prepared to offset the loss suffered by the prohibition

[Shri K. Ramani]

**policy** then alone it can comprise. Every year Tamil Nadu is losing Rs. 16 crores due to prohibition. With this money, they could have done a lot for improving conditions in the countryside where agricultural workers are suffering and industrial workers are also suffering. In such a situation, Tamil Nadu has put a question mark before the Government here : if you want prohibition to be enforced, you must replenish us to the extent of the loss; otherwise, we cannot continue it.

In Kerala there is no prohibition. In Andhra, Shri Brahmananda Reddy is relaxing it. So is the case in Maharashtra. Everywhere it is being relaxed. Even under Congress regimes it is being done.

Therefore, on behalf of my party, I say that if you want to enforce prohibition it should not be through repression or lathis or bullets. If you do that, you will utterly fail. People will take it as a move against them and will counter-attack. If you think prohibition can be implemented only in this way, it is better to scrap it and in its entirety and do something else for the good of the people.

**श्री राम सेवक यादव** (बाराबंकी) : सभापति महोदय, शायद ही कोई ऐसा हो जो नशाबंदी के खिलाफ तर्क दे । श्री मोदी जैसे लोगों को मुझे कुछ नहीं कहना है । इन्होंने विचित्र तर्क दिया है । यह कहते हैं कि जिस चीज पर पाबन्दी लगती है उधर मन दौड़ता है । अगर इनके इस तर्क को ले लिया जाए तो फिर इनको हमें छूट देनी पड़ेगी कि दूसरों की जेबों पर भी ये हाथ डालें । इसको मैं कभी पसंद नही करूंगा । उनको आप छोड़ दें । अगर सब लोगों को देखा जाय, समाज के जितने भी अंग हैं, चाहें विधान सभा हो या लोक सभा हो, चाहे इनके सदस्य हों या पत्रकार हों, अधिकारी हों या समाज सेवी हों, कोई भी व्यक्ति हो हर आदमी इस बात का कायल है कि नशाबन्दी होनी चाहिये और पूरी तरह होनी चाहिये । यह एक सामाजिक और आर्थिक प्रश्न भी है । सरकार की जिम्मेंदारी हो जाती है कि जब तक भोजन, भवन और वस्त्र का इंतजाम वह न करें तब तक यह एक पाप है कि वह शराब को बढ़ावा दे, इसको रोके नहीं । एक मत से, एकराय से इसको खत्म करने के लिये कानून का भी हमको सहारा लेना होगा और दूसरे जरियों के प्रचार आदि का भी सहारा लेना होगा ।

मैं नहीं कहता हूं कि केवल कानून से रुकेगी । लेकिन जो लोग यह दलील देते हैं कि वह कानून मत बनाओ, केवल उपदेश से काम चलाओ तो मैं समझता हूं कि वह ठीक नहीं कहते हैं और कभी कभी दूसरे मौके पर वह कानून का सहारा लेना चाहते हैं तो यह विरोधाभास मेरी समझ में नहीं आता है । और कांग्रेस के लोगों के लिए, सत्तारूढ़ दल के लिए और खास तौर से दिल्ली की सरकार के लिये तो एक नैतिक प्रश्न बन जाता है । पिछले वर्षों के वादे के साथ उन की जबान जुड़ी हुई है क्योंकि सन् 1930 में तो यह मोरारजी भाई वगैरह सभी जानते हैं कि इस सदन में जो पुराने लोग हैं शराब की दुकानों पर पिकेटिंग करते थे । 1937 में जब पिछली बार कांग्रेस की सरकारें आई तो नशाबन्दी का कानून बना । उस में रोक लगी । बीच में सन् 40 में बदला हो गई, लड़ाई के समय यह सरकारें बर्खास्त हुई तो अंग्रेजों ने फिर उस कानून को दोबारा लागू कर दिया तो उस दृष्टि से मैं कहूंगा कि आप की नैतिक जिम्मेदारी होती है और आप के देश की जो आर्थिक सामाजिक व्यवस्था है उसकी जिम्मेदारी होती है कि इस कानून को आप लागू करें और सफलतापूर्वक लागू करें । यह बहस का मुद्दा नहीं है कि शराब का इस्तेमाल बढ़ा । शराब का इस्तेमाल बढ़ना इस बात की दलील नहीं कि शराबबन्दी नहीं होनी चाहिए । और इस सिलसिले में मैं कहना चाहूं तो कह सकता हूं, कभी-कभी तो मुझे आश्चर्य होता है इस देश में क्या हो रहा है ? इस देश के यह जो सरकारी अधिकारी हैं मैजिस्ट्रेट वगैरह हैं, सब शराब पीते हैं । कभी-कभी तो अचरज लगता है एक शराबी शराबी को सजा देता है ? एक शराबी शराबी का चालान करता है । यह अपने देश में हो रहा है और

आपकी दिल्ली में तो चेम्सफोर्ड क्लब बना हुआ है। यह चेम्सफोर्ट क्लब तो शराब पीने के लिए ही बना हुआ है। तो यह जो गांधी जी के उत्तराधिकारी बनते हैं, गांधी शताब्दी के साल में भी कोई भी निर्णय कोई भी वचन नहीं देते और ऐसा प्रण नहीं लेते हैं कि आज से हम शराबबन्दी को पूरे तौर से लागू करेंगे तो गांधी जी के नाम की माला जपना, उन के पुतले की पूजा करना बेमतलब होगा।

अध्यक्ष महोदय, मैं कहना चाहता हूं, बंगाल में कुछ ऐसी घटनाएं घटीं। गांधी जी के पुतले के साथ शरारत हुई और जो साहित्य था, जलाया गया। बुरा लगता है। हम को बुरा लगता है। लेकिन मैं इस सदन में आज आरोप लगा रहा हूं कि इस सरकार पर कि गांधी जी को सब से ज्यादा मारने की अगर कोई जिम्मेदारी है तो इस सरकार की जिम्मेदारी है जिस ने कुछ किया नहीं। शराबबन्दी की बात मैं कहना चाहता हूं मेरे पास कुछ आंकड़े हैं। हमारे उत्तर प्रदेश में सब से पहले 1942 और 43 में 11 लाख गैलन शराब बिकती थी। उस के बाद आगे चल कर 11 से बढ़ कर 23 लाख टन हो गई। 23 लाख गैलन कब हुआ जब श्री राम अली जहीर शराब के मंत्री थे। और उस के बाद बढ़ कर 25 लाख गैलन हुआ। अब मैं समझता हूं कि 30 लाख गैलन के आसपास शराब की बिक्री होगी। और यह पूरे देश का भी हाल होगा। सरकार की नीति है शराब-बन्दी की। लेकिन अगर उनकी नीति देखें तो उस से शराब को बढ़ावा मिलता है।

**श्री रामावतार शास्त्री** (पटना) : सुचेता जी के राज में कितना बढ़ा ?

**श्रीमति सुचेता कृपालानी** (गोंडा) : मेरे राज्य में कई जगह टोटली बन्द कर दिया गया।

**श्री राम सेवक यादव** : तो मैं यह कह रहा हूं कि इस तरह से शराब का इस्तेमाल बढ़ रहा है और शराब का इस्तेमाल बढ़ने की जिम्मेदारी जनता की नहीं है, शराब को रोकने के काम में जो सामाजिक कार्यकर्त्ता लगे हैं उन का दोष नहीं है। दोष है सब से ज्यादा सरकारों का जिन्होंने राजस्व के नाम पर, अपनी आमदनी के नाम पर इस काम को प्रोत्साहित किया है, उस को बढ़ावा दिया है। इतना ही नहीं बोली ज्यादा बढ़ाने की कोशिश होती है, ठेके बढ़ाने की कोशिश होती है। शराब आमदनी का साधन बन गया है और किस कीमत पर ? गरीब आदमी की आमदनी की कीमत पर, गरीब आदमी की बीमारी की कीमत पर, गरीब आदमी के मकान की कीमत पर यह काम हो रहा है। तो सवाल है नीति का। और मैं कहना चाहता हूं कि अगर सचमुच आप की यह नीति है तो ठण्ड और गरम दोनों ही चलेगा। आप सूखा और गीला दोनों नहीं चला सकते। एक जगह पर ड्राई और एक जगह पर वेट, यह ड्राई वेट चलेगा तो हर जगह वेट रहेगा। कहीं ड्राई होने वाला नहीं है। इस को आप ठीक समझ लीजिए।

इसलिए मेरा तो साफ सुझाव है कि इस नशाबन्दी को सचमुच आप लागू करना चाहते हो तो एक झटके के साथ, एक इरादे के साथ, मन बना कर के पूरे तौर पर शराब के संबंध में पाबन्दी लगानी होगी और उस के लिए हर एक साधन का इस्तेमाल करना होगा। इसके बिना शराब बन्दी कर नहीं सकते हैं। क्या हो गया है आजकल ? आधुनिकता का अंग बन गई है शराब आज। शराब जो नहीं पीता वह आधुनिक नहीं है ? वह अफसर आधुनिक नहीं वह विद्यार्थी आधुनिक नहीं, वह मन्त्री आधुनिक नहीं, वह एम० पी० आधुनिक नहीं जो शराब नही पीता है। क्या मैं मंत्री महोदय से पूछ सकता हूं कि उन्होंने कितने आंकड़े इकट्ठे किये हैं कि उनके मंत्रि-मंडल में कितने सदस्य हैं जो शराब नहीं पीते हैं ? क्या बता सकेंगे आप ? और फिर क्या उन्होंने संविधान की शपथ नहीं खाई है ? ........**(व्यवधान)**......थोड़ा बहुत

[श्री राम सेवक यादव]

हम भी जानते हैं उसके बारे में, पीलू मोदी को कन्फ्यूज करने की जरूरत नहीं है, उन मंत्रियों को हम जानते हैं जो पीते हैं। एम० पीज० भी पीते हैं। तो आप कानून की शपथ लेते हैं, संविधान की शपथ लेते हैं जिसमें आर्टिकल 47 मे डायरेक्टिव प्रिंसिपल्स का, उसको लेकर शपथ लेते हैं यह साफ जाहिर करता है कि कहाँ मन और कहां इरादा है? इस मन और इरादे के साथ हम किसी काम को लागू नहीं कर सकते हैं और मेरा तो यह मत रहा है कि यह सरकार अपने वचन और अपने एलान पर कभी चली ही नहीं, इसकी कथनी और करनी में हमेशा ही भेद रहा है। मैं चाहूंगा कि ये कथनी और करनी का भेद दूर करें और इसी से इसकी शुरूआत की जाये शराबबन्दी को लेकर। कम से कम गांधी जी की आत्मा की रक्षा करने के लिए यह सरकार कहे। 1956 में इसी सदन में एक प्रस्ताव पास हुआ था, उसके बाद कमेटी बैठी, उन्होंने सुझाव भी दिया लेकिन अब तक उस पर कोई अमल नहीं हो रहा है। मैं मंत्री महोदय से साफ जानना चाहता हूं कि क्या वह कोई ऐसा काम करने जा रहे हैं कि जिससे पूरे देश में एक साथ शराबबन्दी का मुकम्मल कानून लागू हो? दूसरी संस्थाओं का भी सहयोग इसमें लें जिससे यह चीज रुके। हरिजनों में शराब का इस्तेमाल कम हुआ है लेकिन दूसरी जगह शराब का इस्तेमाल बढ़ा है। वह भी इसलिए बढ़ा है कि शराब आधुनिकता का अंग बन गई है।

इन शब्दों के साथ मैं इस प्रस्ताव के साथ हूं और मैं चाहूंगा कि इस पर अमल किया जाये।

MR. CHAIRMAN : I would like to know the opinion of the House as to what we should do about this discussion, because ....

श्री रवि राय (पुरी) : सभापति महोदय, अब कल इस को लिया जाय।

श्री रघुवीर सिंह शास्त्री (बागपत) : अभी हम लोगों को इस पर बोलना है।

MR. CHAIRMAN : Order, order. Before I finish my observation you are making a suggestion. There are a large number of speakers, especially many hon. Members like Shri Morarji Desai, Acharya Kripalani, etc., who would like to participate in the debate. I think it is impossible to conclude the debate within 15 or 20 minutes or even within half an hour.

SHRIMATI SUCHETA KRIPALANI : One hour.

MR. CHAIRMAN : I do not think the House is prepared to sit for one hour. I would like to know whether the House is prepared to sit for that much time.

SHRIMATI SUCHETA KRIPALANI : Yes.

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : I suggest that this may be continued on another day. This is a very important subject.

SHRI SURENDRANATH DWIVEDY : Tomorrow.

SOME HON. MEMBERS : Tomorrow.

MR. CHAIRMAN : It is imposisble for me to make any commitment about tomorrow, because it has to be decided by the Speaker. So, it will be taken up on another day.

श्री रवि राय : आपसे हमारा अनुरोध है कि कल ही यह हो जाये।

MR. CHAIRMAN : Your request will be conveyed to the Speaker. He will fix a time in consultation with Government and the Business Advisory Committee. So, we decide that this discussion will continue on another occasion, so that there may be sufficient time for discussing it. Tomorrow we have got private members' business and generally we do not encroach on that.

श्री रवि राय : जीरो आवर के बाद एक घंटा हो सकता है।

MR. CHAIRMAN : Some of you are members of the Business Advisory Committee. In the capacity of one who has attended the Business Advisory Committee meeting, I know we have made a very tight programme for the rest of the session. So. let us leave it to the Speaker to decide in consultation with the Minister of Parliamentary Affairs. In a huff we cannot decide it here.

SHRI SURENDRANATH DWIVEDY : We have had previous experience of this. If it is not taken up tomorrow, we may not be able to take it up again this session. You know that there was a half-discussed resolution on Centre-State relations which has never been discussed after that. So, it should not be left like that. Tomorrow we may discuss this for 1 hour.

श्री रबि राय : मेनन साहब भी सहमत हैं कि कल ही हो जाय ।

MR. CHAIRMAN : Dwivedyji knows that we never fix time like that from the Chair. The sentiments of the members will be conveyed to the Chair.

SHRI MORARJI DESAI : I quite appreciate that you cannot decide it and the Speaker will decide it. But I would request you to convey to the Speaker that this may be discussed tomorrow or Monday at the latest.

MR. CHAIRMAN : It will be definitely conveyed to the Speaker.

**18.07 Hrs.**

*The Lok Sabha then adjourned till* **Eleven** *of the Clock on Friday,* **May 8, 1970/** *Vaisakha* 18, 1892 (*Saka*).